

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

SERVICE TAX APPEAL NO: 87776 OF 2019

[Arising out of Order-in- Original No: 24/VR/COMMR/ME/2019-20 dated 27.06.2019 passed by the Commissioner of CGST & CX, Mumbai East]

Securities & Exchange Board of India

... Appellant

SEBI Bhavan, Plot no. C4-A, G Block
BKC, Bandra (E), Mumbai

Versus

**Commissioner of CGST & Central Ex,
Mumbai East**

...Respondent

9th Floor, Lotus Info Centre,
JB Marg, Near Parel Station, Mumbai

APPEARANCE:

Shri Arnav Misra, Advocate for the appellant

Shri Prabhakar, Supdt. (Authorised Representative) for the respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/85627 / 2022

DATE OF HEARING:	13-07-2022
DATE OF DECISION:	13-07-2022

PER: BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and Pronounced in open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Ajay Sharma)
Member (Judicial)**